

**Central Administrative Tribunal
Principal Bench**

CP No.79/2018 IN OA No.24/2017

New Delhi, this the 4th day of January, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

1. Dr. Sanjeev Rai, S/o Shri Kuldeep Singh
Aged about 59 years
2. Dr. Rashmi Chowdhry, W/o Sarvesh Chowdhry
Aged about 55 years
3. Dr. Anu Kapoor, W/o Dr. Satish Kapoor
Aged about 55 years
4. Dr. Seema Rai, W/o Dr. Anil Rai
Aged about 52 years
5. Dr. Neeraj Gupta, W/o Lt. Shri O.P. Gupta
Aged about 51 years
6. Dr. Lakshmi, W/o Lalchand
Aged about 55 years
7. Dr. Anil Bector, W/o Late Sh. J.K. Bector
Aged about 57 years
8. Dr. Rakesh Ramanbhai Thakkar
W/o Late Sh. Ramanbhai Thakkar
Aged about 52 years
9. Dr. R.C. Bawiskar
W/o Chintamanrao Tukaram Bawiskar
Aged about 46 years
All Applicants C/o Nehru Homeopathic Medical
College & Hospital, B-Block, Defence Colony
New Delhi-110024.Applicants

(By Advocate: Shri Hanu Bhaskar)

Versus

1. Sh. Anshu Prakash, Chief Secretary
Govt. of NCT of Delhi

5th Floor, Delhi Secretariat
A-Wing, IP Estate
New Delhi-110002.

2. Shri Raajiv Yaduvanshi, Secretary (Health)
Govt. of NCT Delhi
9th Floor, Delhi Secretariat
A-Wing, IP Estate
New Delhi-110002.
3. Shri Sanjay Gihar,
Director, Ayush (Ayurveda, Yoga
Unani, Sidha and Homeopathy)
Directorate of Ayush
A and U, Tibia College, Karol Bagh
Delhi.
4. Dr. Asish Datta, Secretary
Central Council of Homeopathy
Jawaharlal Nehru Bhartiya Chikitsa and
Homeopathy Anusandhan Bhavan
No. 61 to 65, Institutional Area
Opp. D-Block, Janak Puri
Delhi-110058. ..Respondents

(By Advocates: Shri Kapil Agnihotri and Shri Sunil Narula)

ORDER (ORAL)

Justice L. Narasimha Reddy:-

This contempt case is filed alleging that the respondents did not implement the Order dated 08.02.2017 passed by this Tribunal in OA No.24/2017.

2. This case has undergone several adjournments. Today, it is reported that the Order passed by this Tribunal in OA No.24/2017 is the subject matter of Writ Petition No.3865/2018 and batch and that the Hon'ble

Delhi High Court has directed that no coercive steps shall be taken for implementation of the Order in the OA.

3. In this view of the matter, we close the contempt case leaving it open to the petitioner herein to pursue their remedies depending upon the outcome of the Writ Petition in the High Court. There shall be no order as to costs.

(Pradeep Kumar)
Member(A)

(Justice L. Narasimha Reddy)
Chairman

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